Ct. Cases 802/1/2014 2604/2016 GURU NANAK INSTITUTE OF MANAGEMENT PUNJABI BAGH Vs. MR. HARMEET SINGH /() (Punjabi Bagh)

26.09.2020

The present case was earlier adjourned en-block on 25.04.2020 for 26.09.2020 as per the directions of Hon'ble High Court.

Present:

None for complainant.

In view of overall circumstances and in the interest of justice, Be put up for purpose fixed on 16.01.2021.

(Manu Vedwan)

MM-01(West)/THC:Delhi

26.09.2020

Cr. Case 6/PB/2011 69933/2016 STATE Vs. RAVINDER KUMAR 242 /2008 (Punjabi Bagh)

26.09.2020

The present case was earlier adjourned en-block on 25.04.2020 for 26.09.2020 as per the directions of Hon'ble High Court.

Present:

Ld. APP for the State.

None for convict.

File is in Ld. Sessions Court.

Be put up for purpose fixed on 16.01.2021.

MM-01(West)/THC:Delhi

26.09.2020

FIR No.778/2020 u/s 379 /411 IPC PS Punjabi Bagh S/v Rahul

26.09.2020

Present:

Ld. APP for the State.

Ld. Counsel for the accused connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that alleged recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail stating that accused is a habitual offender and may commit the offence again if released on bail.

Heard. Perused. Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Rahul** is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

- 1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
- 2. That he shall not tamper with the evidences in any manner.
- 3. That in case of change of his residential address, he shall intimate the court about the same, and
- 4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC:Delhi:26.09.2020

FIR No.705/2020 u/s 379 /411 IPC PS Punjabi Bagh S/v Alvej

26.09.2020

Present:

Ld. APP for the State.

Sh. Rahul Verma, Ld. Remand Advocate for the accused connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that alleged recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail stating that accused is a habitual offender and may commit the offence again if released on bail.

Heard. Perused. Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Alvej** is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

- 1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
- 2. That he shall not tamper with the evidences in any manner.
- 3. That in case of change of his residential address, he shall intimate the court about the same, and
- 4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC:Delhi:26.09.2020

FIR No.028940/19 Case no.1283/20 PS Punjabi Bagh

26.09.2020

## File taken up on an application moved on behalf of accused Salman @ Khan for releasing him on personal bond.

Present:

Ld. APP for the State.

Sh. Rahul Verma. Ld. Remand Advocate for accused.

Heard. Perused the file.

It is submitted by ld. Counsel for the applicant that accused has already been granted bail but he is still running in JC since 04.11.2019. It is further submitted that the applicant / accused is a poor person and unable to furnish surety bond and he may be released on personal bond.

Heard. In view of submissions made and considering the period of custody, accused / applicant Salman @ Khan is no more required for any custodial interrogation and hence, he is admitted to bail on furnishing personal bond in sum of Rs.10,000/-.

Application disposed of accordingly.

Copy of order be sent to the ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC:Delhi 26.09.2020

FIR No.674/20 u/s 328/379/411/34 IPC PS Punjabi Bagh

26.09.2020

File taken up on an application for bail moved on behalf of accused Awdhesh @ Rajesh.

Present:

Ld. APP for the State.

Sh. Rahul Verma, Ld. Remand Advocate for accused.

It is submitted by ld. Counsel for the accused / applicant that accused is innocent and has been falsely implicated in the present case. It is further submitted that nothing has been recovered from the possession of the accused. It is further submitted that investigation in the present case is complete and accused is no more required for any custodial interrogation. Accused in JC since 25.07.2020. It is also submitted that accused is ready to abide by the terms of bail.

Ld. APP for the State has opposed the bail application submitting that accused / applicant may tamper with the evidence if released on bail. It is further submitted that offences committed by accused are sessions triable and his bail may not be allowed.

Heard and perused the file.

Considering the aforesaid facts and circumstances of the case and the gravity of the offences, I consider it proper not to admit the accused / applicant Avdesh on bail at this stage. Hence, bail application is dismissed.

Copy of order be given dasti.

(Manu Vedwan)

MM-01(West)/THC:Delhi

26.09.2020